**NATIONAL COMPANY LAW TRIBUNAL**
**CHANDIGARH BENCH, CHANDIGARH**

**Item 12**

**CP(IB) No. 158/Chd/Hry/2021**

**Under Section 9, IBC 2016**

**In the matter of:-**

Chandraprabhu Industries Pvt. Ltd. …..Petitioner/Operational Creditor

Vs.

Orient Craft Ltd. ……Respondent/Corporate Debtor

**Present :**

Mr. Munish Garg, Advocate for the petitioner/operational creditor.

Mr. Vineet Sehgal, Advocate for the respondent/corporate debtor.

A date is requested by learned counsel for respondent-corporate debtor on the ground that the next date of hearing for initiating the arbitration proceedings before the Hon'ble High Court is 29.03.2023. It is made clear, if no stay is granted or the arbitration proceedings are not initiated then, the matter will be decided on merits. Learned counsel for petitioner is directed to file short written submissions atleast one week before the next date of hearing. List the matter for arguments on 12.04.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

March 13, 2023
VN